

ITEM NO.37

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).405/2020

VISHAL THAKRE &amp; ORS.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(WITH IA No. 2239/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 136769/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(Crl.) No. 428/2020 (PIL-W)

(WITH IA No. 135049/2020 - EX-PARTE STAY, IA No. 135052/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 7691/2021 - INTERVENTION APPLICATION)

Date : 02-01-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.  
Mr. Sanjeev Malhotra, AOR

Mr. Chander Uday Singh, Sr. Adv.  
Ms. Srishti Agnihotri, AOR  
Mr. Amjid Maqbool, Adv.  
Ms. Sanjana Grace Thomas, Adv.  
Ms. Viddusshi Shandilya, Adv.  
Mr. Zubin John, Adv.  
Ms. Bidya Mohanty, Adv.  
Ms. Mantika Vohra, Adv.

For Respondent(s) Mr. K.M. Nataraj, A.S.G.  
Mr. Kanu Agarwal, Adv.  
Mrs. Vanshaja Shukla, Adv.  
Mr. Sandeep Kumar Mahapatra, Adv.  
Mr. Arvind Kumar Sharma, AOR

Ms. Ruchira Goel, AOR

Ms. Vanshaja Shukla, AOR  
Mr. Abhishek Chaterjee, Adv.

Mr. Abhinav Mukerji, AOR  
Ms. Pratishtha Vij, Adv.  
Ms. Bihu Sharma, Adv.

Mr. Siddharth Sangal, AOR  
Ms. Nilanjani Tandon, Adv.  
Mr. Chirag Sharma, Adv.  
Mr. Lalit Allawadhi, Adv.

Ms. Fauzia Shakil, Adv.  
Mr. Ujjwal Singh, AOR

Mr. Ejaz Maqbool, AOR  
Mr. Saif Zia, Adv.

Mr. Saurabh Mishra, AAG  
Mr. Yashraj Singh Bundela GA, Adv.  
Mr. Sunny Choudhary, AOR  
Mr. Abhinav Shrivastava, Adv.

Mr. Raman Yadav, Adv.  
Mr. Tabrez Ahmad, Adv.  
Mr. Syed Mehdi Imam, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

**WP (Crl) No 405 of 2020**

- 1 Counsel appearing on behalf of the petitioners seeks the permission of the Court to withdraw the petition under Article 32 of the Constitution in order to enable the petitioners to institute a fresh writ petition before this Court challenging the validity of the legislation which has replaced the Ordinance(s).
- 2 The petition is accordingly dismissed as withdrawn.

**WP (Crl) No 428 of 2020**

- 1 List the petition on 16 January 2023.

**(SANJAY KUMAR-I)  
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**